

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 1209 of 2005

Jabalpur, this the 28th day of December, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Nemi Chand Sharma, S/o. late H.R. Sharma,
Date of birth – 1.0.1945, R/o. 44, Five Campus,
Kolar Road, Bhopal.

.... Applicant

(By Advocate – Shri V. Tripathi)

V e r s u s

1. Union of India, through its Secretary,
Ministry of Communication, Deptt. of
Post, New Delhi.
2. The Director General, Department of Posts,
Dak Bhawan, Sansad Marg, New Delhi.
3. The Chief Post Master General,
MP Circle, Hoshangabad Road, Bhopal.
4. The Assistant Director (Staff), O/o. Chief
Post Master General, MP Circle, Bhopal.
5. Shri J.P. Bajaj.
6. Shri R.C. Sharma.
7. Shri Ahmed Ali.

Respondents 5 to 7, C/o. The Chief Post Master
General, MP Circle, Hoshangabad Road,
Bhopal.

.... Respondents

ORDER (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main reliefs :



"(ii) set aside the order 23.9.2005 Annexure A-4,
(iii) set aside the promotion order of the juniors vide order dated 10.6.2005 Annexure A-1 22.6.2005 Annexure A-2 and 16.9.2005 Annexure A-3,
(iv) direct the respondents to promote the applicant in the cadre of JTS Group A with all consequential benefits w.e.f. 10.6.2005."

3. The brief facts of the case are that the applicant is a PSS Group-B officer of 1995 batch. After the selection as PSS Group-B officer he worked with utmost honesty, sincerity and with entire satisfaction to all his superiors. Since two posts in the cadre of JTS Group-A were vacant in the MP circle, therefore, he was expecting that he shall be promoted on the post of JTS Group-A cadre as he was the senior most PSS Group-B officer after Shri Bau Rao Nimsatkar. But the juniors to the applicant namely Shri Ahmed Ali and Shri J.P. Bajaj were promoted in the cadre of JTS Group-A vide order dated 10.6.2005 (Annexure A-1). In this regard he has submitted a representation dated 10.12.2005 (Annexure A-6) to the respondents which is still pending before them for consideration. The learned counsel for the applicant submitted that he will be satisfied if directions are issued to the respondents to consider and decide the said pending representation of the applicant within a time frame manner.

4. In view of the submission made by the learned counsel for the applicant, I feel that ends of justice would be met if I direct the respondent No. 3 i.e. the Chief Post Master General, MP Circle, Bhopal to consider and decide the said pending representation of the applicant dated 10.12.2005 (Annexure A-6), by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. I do so accordingly. The learned counsel for the applicant is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 3 immediately.



5. In view of the above the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

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प्रतिलिपि उद्देश्य

U-Tripathi ANJER

Res no. 3

उप रजिस्ट्रार

~~Freel~~
29.12.05